

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE

Application No. 55 of 2020 (SZ)

Tribunal on its own motion SUO MOTU
Based on News Item in Chennai Express
Newspaper Dated 03-03-2020, Chennai Suplementary
"Sewage is pumped into Putheri Lake in Pallavaram"

..... Applicant,

-Vs-

1. Secretary to Government
Public Works Department, Chennai and others.

... Respondents

REPORT FILED BY THE 8th RESPONDENT

I, Mathivanan, son of Chelliah, Hindu aged about 57 years, Working as Commissioner, Pallavapuram Municipality, Chennai-44, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Pallavapuram Municipality, the 8th respondent herein and well conversant with the facts of the case from the connected files.

2. It is submitted that the Newspaper report of the dated 03-03-2020 was a report regarding the Sewage reaching the Putheri Lake.

3. It is submitted that the said complaints have been addressed and the Pumping/Lifting Station has been upgraded as already submitted in the report dated 06-01-2021. Moreover, the provision of Generator will ensure that the Lifting station will function even during the times off power failure during the Stormy weather. Even during the monsoon season from October 2020 till date, the overflow of the same lifting station has not happened and the UGSS is now functioning without any overflow or leakages. No sewage or drainiage

4. With regard to the issue of dumping of garbage in the lake, it is submitted that the dumping of garbage that was found dumped in the night of 29-12-2020 was cleared and the entire lake is completely cleared and it is kept in a clean state.


COMMISSIONER
PALLAVAPURAM MUNICIPALITY

5. The work of deepening the lake in order to restore its capacity was carried out by this Respondent and completed in the Month of June 2020. The work involved desilting, deepening, formation of Bund, footpath around its periphery. With regard to the Northern part the same deepened with the assistance of an NGO by name Pasumai Sei and the lake has been restored to its full capacity.

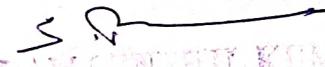
6. Further on 30-12-2020 it was noticed that few loads of solid waste had been dumped on the northern part of the Putheri lake on the night of 29-12-2020. Immediate action was taken and the same was also removed using the machinery of the Respondent herein.

7. As on date, the Lake is having clean water and the lake was also noticed to support aquatic Birds in the last inspection of the same.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to accept the above and pass suitable orders and thus render Justice.

Solemnly affirmed on
This the 2nd day of
June 2021 and the
Deponent herein has
Affixed his signature
in my presence


COMMISSIONER
PALLAVAPURAM MUNICIPALITY
before me


Advocate, Chennai.

DEPARTMENT OF MUNICIPALITY, KORNIA
DEPARTMENT OF MUNICIPALITY, KORNIA
DEPARTMENT OF MUNICIPALITY, KORNIA
Chennai - 600 020.

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 55 of 2020

**REPORT FILED BY
THE 8th RESPONDENT**

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 8th RESPONDENT

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